

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD**

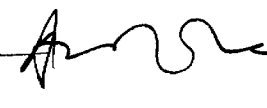
IA 29 of 2018 with C.P. No. 195/NCLT/AHM/2017

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2020**

Name of the Company: Sanjay Bhagwanji Attara
V/s.
Komoline Aerospace Ltd. & Ors.

Section: Section 241-242 & 244 of the Companies Act 2013.


S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	PAVAN. S. GODIAWALA NAISHAL. J. MODY	Adv.	Respondent: 2	<u>N. J. Mody</u>
2.	ANMOL MENZA (FOR A.S. VAKIL)	ADVOCATE	PETITIONER	

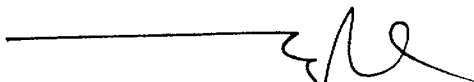
ORDER

The Parties are represented through their respective Counsel(s).

In view of the order passed in I.A 345 of 2018 in C.P No. 195 of 2017, the matter is adjourned.

List the matter on 25.02.2020


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 22nd day of January, 2020